

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Order: 06.11.2000

OA 386/2000

Sushil Kumar Seni son of Shri Sujat Mal Soni by caste Seni aged about 24 years, resident of 32, Sudama Nagar, Opp. Glass Factory, Tonk Road, Jaipur.

.... Applicant.

Versus

1. Union of India through the Secretary to the Govt. of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General, Raj, Circle, Jaipur.
3. Senior Superintendent, Post Offices, Jaipur City Dn., Jaipur.
4. Postmaster, Jawahar Nagar, Jaipur.

.... Respondents

Mr. P.N. Jati, Counsel for the applicant.

CORAM:

Hon'ble Mr. S.K. Agarwal, Member (Judicial)
Hon'ble Mr. Gopal Singh, Member (Administrative)

ORDER

(PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL))

Heard the learned counsel for the applicant on admission.

2. The learned counsel for the applicant submits that applicant has filed representation for redressal of his grievances to respondent no. 3 but his representation have not been decided/disposed of so far. He seeks disposal of this OA by giving necessary directions for deciding the representation filed by the applicant by a reasoned and speaking order within specified period.

S.K.A.

3. In view of the submissions ~~given~~ ^{made} by the learned counsel for the applicant, we direct respondent no. 3 to decide the representation dated 14.8.99 or earlier filed by the applicant, if the same has not been decided/disposed of so far, by a reasoned and speaking order within the period of two months from the date of receipt of copy of this order. If the applicant feels aggrieved by the decision/disposal of the representation, he will be at liberty to approach this Tribunal, if so advised.

4. With the above directions, this OA is disposed of at the stage of admission.

Copied of
(GOPAL SINGH)

MEMBER (A)

S.K. Agarwal
(S.K. AGARWAL)
MEMBER (J)